

In the High Court of Judicature, Bombay.

Monday, the 19 day of September 1864.

SPECIAL APPEAL No. 464 of 1864.

Mohideen Alias Lab-
-sahib Wulub Anaved - Appellant
-sahib Sa'ied of the -
Khandesh District
(Original Plaintiff)

versus

Ajee Bibi Widow of -
Mohammed Ajeed and
Bhilla Wulub Bimbaji Respondent
Shinde of the Khandesh
District
(Original Defendants)

Rs. 125-9-00

The claim in the Original Suit was to recover possession of a
plot of ground alleged to have been granted to the
reparation of 7 acres.

In Appeal No. 2 of 1864 the 1st pt.
of the District of Khandesh - at Bloote ma demand from
the Court confirmed the Decree of the Munsif of Bhargava who had thrown out the claim.

A Special Appeal was preferred in the High Court on the grounds that (1) the
decision of the District Judge is
contrary to law in that the District
Judge erred in holding that the
Government

Government records, (the Government being the acknowledged owners at the time these records were made of all the land in the Country not especially alienated) were not sufficient to shew that the lands in question were attached to the Office of Cape which Office Appellant holds, that (2) the District Judge has misconstrued the documents exhibits Nos 8, 9, 10, 11, and 12, in holding that they shew the lands in question descended from the ancestors of Respondent's husband to her husband, and to herself; that (3) the District Judge erred in holding that the claim was barred, Respondent being guilty of fraud in acquiring the land which would extend the time to 60 years, the District Judge having allowed but 30 years: and that (4) under any circumstances the District Judge has erred in holding the claim was barred by efflux of time.

I do part with the
deceit of the D^l Judge with costs
to the Appellant.

Admiral Forbes.

A. M. M.

MEMORANDUM OF COSTS incurred in Special Appeal No. 484

of 1864. against the decision of the Judge - of the
 District of *Bhandesh* and disposed of on the 19th Sept^r 1864.
 by confirming the same with costs.

BY THE APPELLANT—

<i>In the District.</i>				
In the <i>Moonsiff's Court</i>	20.14.9.	✓		
In the <i>Judges' D_e</i>	34.9.11.	✓		
			55.8.8.	✓
<i>In this Court.</i>				
Stamp for Memorandum of Special Appeal	8. " "	✓		
Stamps for copies of Decree and Judgment	4. " "	✓		
Stamp for Vukeelutnamas <i>twa</i>	4. " "	✓		
Batta for Process and Postage	2.4. "	✓		
Sectioner's Fee	2. " 6.	✓		
Vukeel's Fee	3.12.9.	✓		
			24.1.3.	✓
			Rupees....	79.9.11. ✓

BY THE RESPONDENT. ✓

<i>In the District.</i>				
In the <i>Moonsiff's Court</i>	7.6.6.	✓		
In the <i>Judges' D_e</i>	14.15.10.	✓		
			22.6.4.	✓
<i>In this Court.</i>				
Stamp for Vukeelutnama	2. " "	✓		
Vukeel's Fee	3.12.9.	✓		
			5.12.9.	✓
			Rupees....	28.3.1. ✓



Adash

Verdict *Acting Registrar*

Mr Sealer

The 19th day of September 1864.